

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
APPEAL NO.39 OF 2019 (WZ)**

**In the matter of :**

**Vikas Sahakari Sakhar Karkhana Ltd.**

**.... Applicant**

**Versus**

**Member Secretary, Central Pollution**

**Control Board and Ors.**

**.... Respondent(s)**

**I N D E X**

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P.K.Mishra  
Scientist 'E'

Central Pollution Control Board,

Date :14.10.2020

Place : Delhi



## Central Pollution Control Board

(Ministry of Environment, Forests and Climate Change)

'Parivesh Bhawan', East Arjun Nagar, Shahadara,

Delhi-110032

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### **ACTION TAKEN REPORT FILED BY CENTRAL POLLUTION CONTROL BOARD IN COMPLIANCE TO HON'BLE NGT ORDER DATED 28.09.2020 IN APPEAL NO- 39/2019 and I.A. No. 84/2020 IN THE MATTER OF 'VIKAS SAHAKARI SAKHAR KARKHANA LTD. VERSUS THE MEMBER SECRETARY, CENTRAL POLLUTION CONTROL BOARD & ORS.'**

#### **1.0 BACKGROUND**

The Hon'ble NGT, in the matter of 'Vikas Sahakari Sakhar Karkhana Ltd. Versus Member Secretary, Central Pollution Control Board & Ors. (Appeal No. 39/2019 & I.A. No. 84/2020) directed in its order dated 28.09.2020 as under:

*"...Learned counsel appearing for the applicant had submitted that his representation is pending with the Central Pollution Control Board (CPCB) and that is not being disposed off and the applicant industry is sugar factory and crushing season will start from 15th of October and if it is not disposed off, it will be great problem to the production of sugar and loss of the farmers. In light of the above facts, we direct the CPCB to dispose off of the representation and to proceed in accordance with law within ten days. In light of the crushing season and production of sugar, loss of the farmers, it is advisable that the CPCB in case of any deficiencies may further proceed for calculation and further action with regard to the environment compensation. It is further advisable that the production of sugar and running of the industry will be in the 2 interest of the nation and interest of the farmers these facts shall also be considered by the CPCB."*

The applicant unit Vikas Shahkari Shakhar Karkhana Ltd was inspected by the team of CPCB, Regional Directorate (West) on 14.03.2019 under Online Continuous Emission Monitoring System (OCEMS) surveillance program. Based on inspection & monitoring of the unit, the answering respondent CPCB

had issued a closure direction dated 15.04.2019 (**ANNEXURE I**) under Section 5, of Environment (Protection) Act, 1986 for non-compliance of the discharge standards and other observed shortcomings posing serious threat to the environment and ground water quality. In response of the aforesaid closure direction, the unit reported its compliance to the direction vide its reply letter dated 23.05.2019, which after examination was found incomplete compliance of the closure directions. A letter dated 26.06.2019 (**ANNEXURE II**) was issued to the unit for submission of complete compliance of closure directions along with required documents for consideration of revocation. The unit progressively submitted the compliance status till 14.07.2020 including adequacy assessment report of VSI, Pune, completion report on required up gradation of ETP as suggested by VSI in adequacy report and requested for resumption of manufacturing operations. Thereafter, an e-inspection (**ANNEXURE III**) by the team of CPCB including officials who carried out the earlier inspection, was carried on 07.09.2020 for required compliance verification.

## 2.0 ACTION TAKEN

In compliance of the said order, the agenda item for revocation of the applicant unit was placed before revocation committee having representatives from CPCB & MoEF&CC on 09.10.2020 for examination recommendations for the revocation of the applicant unit. The Committee in its meeting held on 09.10.2020 reviewed the compliance made by the unit & verified the supporting documents and recommended for revocation of closure direction issued to the applicant unit M/s . Vikas SSK Ltd Vaishali nagar Nivali Tq. & Dist. Latur (Sugar) Maharashtra, with following conditions:

1. Before commencement of operations, the unit shall obtain valid Consents under the Water Act, 1974 and Air Act, 1981 and Authorization under Hazardous & other Wastes Rules, 2016 from MPCB and industry shall not operate under any circumstances without valid consent orders.
2. The unit should replace all flexible pipes provided for conveyance of spray pond overflow into ETP with fixed PVC pipes or metal pipes, as agreed by the unit during e-inspection.
3. The unit should submit performance assessment of the effluent treatment system including analysis of the treated effluent by the same Govt. institute within 60 days from the date of resumption of manufacturing operations.



4. The unit should ensure periodic calibration of the OCEMS analyzers as per standard operating procedure/ recommendations of supplier and submit the calibration results to CPCB.
5. The unit shall intimate the date of resumption of operations to CPCB and shall be inspected by CPCB/MPCB randomly to verify the compliance within 90 days of resumption of operation.

### 3.0 CONCLUDING REMARKS

Based on the approval of revocation committee meeting held on 09.10.2020, Revocation direction under section 5 of Environmental (Protection) Act, 1986, is issued to the unit. (**ANNEXURE IV**)

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ANNEXURE-I

BY REGISTERED AD

No. B-873(S)/IPC-III/2019-20/ 30

April 15, 2019

To

M/s Vikas Sahakari Sakhar Karkhana Ltd.  
Vaishali nagar, Nivli, Ta & Dist.: Latur,  
Maharashtra

**DIRECION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986**

**WHEREAS**, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act, 1986 and the rules framed there under; and

**WHEREAS**, the Ministry of Environment & Forests, Govt. of India, vide notification S.O.157(E) of 27.02.1996 has delegated powers vested under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) to the Chairman, Central Pollution Control Board (CPCB), to issue direction to any industry, Municipal Corporation, Municipal Council, Cantonment Board to any local or other Authority for the violation of emission and effluent standards notified under the Environment (Protection) Rules, 1986; and

**WHEREAS**, it is obligatory on the part of industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed thereunder and also to meet the consent conditions granted by State Pollution Control Board (SPCBs) / Pollution Control Committees (PCCs); and

**WHEREAS**, the inspection of M/s Vikas Sahakari Sakhar Karkhana Ltd. (Sugar & Co- gen), Vaishali nagar, Nivli, Ta & Dist.: Latur, Maharashtra (hereinafter referred as 'the Unit') was carried out on 14.03.2019 by the team from CPCB, Regional Directorate (West) under OCEMS surveillance programme. Following major observations were made during the visit:

1. The unit is a 'Sugar Mill' having production capacity of 11454MT/M. Unit was found operational on the day of inspection.
2. ETP of the unit was operational at the time of inspection. ETP comprises of Bagasse removal chamber → O&G Chamber and grit removal → Equalization Tank & Buffer Tank → Neutralisation Tank → Primary clarifier (non-operational) → Aeration Tank (Diffused aeration) → Secondary Clarifier (called as settling Tank) → Treated effluent holding Tank → dual media filter
3. Unit is having valid Consent under Water & Air Acts from MPCB.
4. Dual media filter was not working due to pump failure.
5. It was found that Spray pond overflow is being discharged outside the industry premises through earthen drain without any treatment.
6. Overflow from Molasses tank was observed.
7. Sludge and press mud mixture was observed to be stored openly at several places within the premises.
8. Fly ash management was found lying at several places within the premises.
9. Poor housekeeping was observed in process area and ETP area.
10. Unit has installed OCEMS & same was found operational at the time of visit.
11. Grab samples were collected from inlet and outlet of ETP. The analysis results are given in table below:

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Sampling locations	Parameters				
	pH	O&G	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
Inlet of ETP	3.32	-	1814	13941	35359
Outlet of ETP	6.99	1.4	410	273	1283
<i>Standards prescribed by MPCB</i>	<i>5.5-9.0</i>	<i>10</i>	<i>100</i>	<i>100</i>	<i>250</i>

The unit was observed non-complying with respect to the parameter TSS, BOD and COD.

**WHEREAS, the observations as listed above substantiate that the unit is a serious defaulter. The unit has been seriously violating the norms prescribed for on land discharge and thus poses serious threat to the environment & ground water quality; and;**

*WHEREAS, as per the sub rule (5) of the Rule 4 of the Environment (Protection) Rules, 1986, it is not expedient to provide opportunity to file objection against the proposed direction in view of the likelihood of a grave injury to the environment and CPCB considers that the act of the unit, as described in above paragraphs, causes grave injury to the environment.*

**NOW, THEREFORE, in view of the above, and exercising the powers delegated to the Chairman, Central Pollution Control Board (CPCB) under section 5 of the Environment (Protection) Act, 1986, M/s Vikas Sahakari Sakhar Karkhana Ltd. (Sugar & Co- gen), Vaishali nagar, Nivli, Ta & Dist.: Latur, Maharashtra is hereby directed to "close down all its manufacturing operations and not to restart manufacturing" till it complies with the following directions and obtains permission from CPCB;**

1. The unit should immediately discontinue discharge of effluent not conforming to the notified standards to the ground/irrigation.
2. Unit shall immediately stop discharge of spray pond overflow outside the premises. Entire effluent generated in Sugar Mill shall be channelled to ETP. In no case the effluent should be discharged outside the premises without proper treatment.
3. The unit should ensure operation & maintenance of the ETP so that to achieve the prescribed norms & submit ETP sample analysis report from EPA approval lab.
4. The unit shall install flow meter at all water abstraction points for measuring water consumption & maintain log book for the same.
5. The unit shall maintain the record of operation & maintenance of ETP w.r.t. effluent treated, energy & chemical consumption.
6. The unit shall carry out adequacy assessment of ETP through reputed organisation/institute preferably IIT/VSI/NEERI/NSI & accordingly upgrade its ETP so as to meet the prescribed discharge standards by MPCB.
7. The unit shall prepare and submit a comprehensive irrigation management plan for utilisation of treated effluent from ETP in accordance with the notified treated irrigation protocol for Sugar industries and ensure compliance of treated effluent loading rate for irrigation.
8. The unit shall ensure periodic calibration of the analyzers as per Standard Operating Procedure/recommendations of the supplier and submit the calibration results.

9. Unit shall ensure to engage skilled manpower for operation & maintenance of ETP.
10. Improve housekeeping within the plant and dispose stored fly ash for reutilization.

In case of default in compliance with the above directions, CPCB will be constrained to initiate action against the Unit, in accordance with the provisions of the Environment (Protection) Act, 1986, without giving any further notice.

(S. P. SINGH PARIHAR)  
CHAIRMAN

Copy to:

- 1) **The Member Secretary,** : For ensuring compliance of directions please.  
Maharashtra Pollution Control Board  
2<sup>nd</sup>, 3<sup>rd</sup>& 4<sup>th</sup> Floor, Opp. Cine Planet,  
Near Sion Circle, Sion (E), Mumbai- 400022
- 2) **The Regional Director,** : For follow up and ensuring compliance of  
CPCB Regional Directorate, the directions, please  
Parivesh Bhawan,  
Opp. Ward No. 10 VMC Office Subhanpura,  
Vadodara-390 023
- 3) **The District Magistrate,** : For information and n/a please  
Collectorate office, Dist- Latur,  
Maharashtra
- 4) **The Superintendent Engineer,** : With a direction to disconnect the power  
Maharashtra State Electricity Distribution, supply to the industrial unit  
Dist- Latur, Maharashtra
- 5) **The In-charge, (CP Division),** : For information, pl.  
Ministry of Environment, Forests & CC,  
Prithvi Block, Indira Paryavaran Bhawan,  
Jorbagh Road, New Delhi - 110 003
- 6)  The Div. Head, IT Division, CPCB Delhi : To upload direction at CPCB Website, pl
- 7) The Div. Head, IPC-VI, Division, CPCB Delhi : For information, pl.
- 8) The Div. Head, IPC-III Division, CPCB Delhi : For records purpose.

(A SUDHAKAR)  
MEMBER SECRETARY

ANNEXURE - II

Speed Post

No.B-873(S)/IPC-III/2019-20/MSI

June 26, 2019

To

M/s Vikas Sahakari Sakhar Karkhana Ltd.  
Vaishali nagar, Nivli, Ta & Dist.: Latur,  
Maharashtra

**Sub: Closure direction u/s 5 of the E (P) Act, 1986 issued to unit dt. 15.04.2019 -  
Regarding**

Sir,

This has reference to closure direction dated 15.04.2019 issued to M/s Vikas Sahakari Sakhar Karkhana Ltd. Vaishali nagar, Nivli, Ta & Dist.: Latur, Maharashtra and your office reply letter dated 23.05.2019 on our said directions. However, it is observed that replies provided are incomplete and not affirmative enough as only it is committed that compliance will be done prior to next crushing season (2019-20).

In this context, it is to inform that your request for revocation can be considered only after submission of complete compliance of closure directions and submission of compliance statement with photographs, along with following documents to this office:

- Self-Certificate on original company letterhead with date and seal (format attached).
- Completion report on required upgradation of ETP as suggested by VSI in adequacy assessment report of ETP.

This issue with the approval of Member Secretary, CPCB.

Yours faithfully,

केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
for (P.K. Mishra)  
Additional Director  
& Divisional Head; IPC-III  
28/06/19

for (P.K. Mishra)  
Additional Director  
& Divisional Head; IPC-III

**BRIEF REPORT ON VISIT TO M/S VIKAS SAHAKARI SAKHAR KARKHANA LTD. (SUGAR & CO-GEN), VAISHALINAGAR, NIVLI, TA & DIST.: LATUR, MAHARASHTRA WRT VERIFICATION OF COMPLIANCE OF THE DIRECTION ISSUED U/S 5 OF E (P) ACT, 1986**

**1.0 Background**

M/s Vikas Sahakari Sakhar Karkhana Ltd. (Sugar & Co- gen), Vaishali Nagar, Nivli, Ta & Dist.:Latur, Maharashtra was inspected by this office under surveillance of online continuous effluent monitoring system (OCEMS) on 14.03.2019. Based on the findings of inspection report, CPCB, Delhi issued closure direction to the unit under Section -5 of Environment (Protection) Act, 1986 vide letter No. B-873 (S)/IPC-III/2019-20/30 dated 15.04.2019. In response to closure direction, the unit submitted reply through their counsel to CPCB Delhi dated 10.12.2019 stating partial compliance. Further the unit has submitted completion status of work as per the compliance need of Closure Direction vide their letter dated 14.07.2020. Subsequently CPCB, Delhi vide letter No. B-873 (S)/IPC-III/2019-20/883 dated 24.08.2020 requested this office to arrange e-inspection of the unit for verification of reported compliance by the unit. Accordingly this office vide letter No.RDW/Tech-403/17-Cat/Gen/2020-2021/ 111 dated 27.08.2020 requested IPC-III Division of CPCB Delhi and RD, Pune to associate with e-inspection. In response CPCB Delhi vide email dated 03.09.2020 requested this office to coordinate e-inspection. It was also communicated by IT Division, CPCB Delhi that e-inspection app should be used for the purpose. However, the app did not worked and e-inspection was planned with Cisco Webex platform.

Accordingly a team of following officials carried out e-inspected the unit on 07.09.2020 to verify the compliance of the direction

01. Dr. Arvind Kumar Jha, Sc D, CPCB Vadodara
02. Shri Shashikant Lokhande, Sc. E, CPCB Pune
03. Smt Reena Satavan, Sc. D CPCB Delhi
04. Shri Anurag Sharma, Sc. B, CPCB Delhi

Shri Lakshman Deshmukh, Chief Chemist of M/s Vikas Sahakari Sakhar Karkhana Ltd. was present and shown the entire ETP area during e-inspection and provided the information

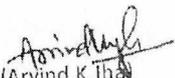
**2.0 OBSERVATIONS**

The industry is non-operational due to off-season and CPCB directions. The unit has taken measures as per the Direction of CPCB and recommendations of VSI, Pune. The inspecting team used the Webexonline meeting app and verified the progress achieved for compliance in the claim of the unit stated in their self-certificate/ compliance report submitted. The compliance status with respect to the direction issued by CPCB Delhi is presented below in tabulated form:

S. No.	Direction vide B-873 (S)/IPC-III/2019-20/30 dated 15.04.2019	Observations on 07.09.2020 *
I	The unit should discontinue discharge of effluent not conforming to the notified discharge standards to the ground/ irrigation.	<ul style="list-style-type: none"> <li>• The unit is non-operational.</li> <li>• The unit has taken measures for the compliance of directions. The unit has augmented its effluent treatment plant (ETP) but this cannot be ascertained during non-operational condition.</li> </ul>
ii	The unit shall immediately stop discharge of spray pond overflow outside the premises. Entire effluent generated in sugar mill shall be channeled to ETP. In no case, the effluent should be discharged outside the premises without proper treatment	<ul style="list-style-type: none"> <li>• The unit has provided pumps and flexible pipes to collect spray pond overflow and channel it to the ETP. The flexible pipe is required to be changed to sturdy PVC or metal piping.</li> <li>• During e-inspection, unit was asked to replace all flexible pipes with fixed PVC pipes or metal pipe which was agreed by the unit.</li> </ul>
iii	The unit should ensure operation & maintenance of the ETP so that to achieve the prescribed norms & submit ETP sample analysis report from EPA approved lab.	<ul style="list-style-type: none"> <li>• Entire plant is non-operational.</li> <li>• The unit has improved their primary clarifier by installing scrapper for de-sludging during operation.</li> </ul>
iv	The unit shall install flowmeter at all water abstraction points for measuring water consumption & maintain log book for the same	<ul style="list-style-type: none"> <li>• The unit has provided flowmeter for water abstraction points as claimed in their compliance statement for fresh water pipeline, Sulphur burner cooling, cooling tower, etc.</li> </ul>
V	The unit shall maintain the records of operation & maintenance of ETP w.r.t. effluent treated, energy & chemical consumption	<ul style="list-style-type: none"> <li>• Entire plant is non-operational.</li> </ul>
vi	The unit shall carry out adequacy assessment of ETP through reputed organization/ institute preferably IIT/VSI/NEERI/NSI & accordingly upgrade its ETP so as to meet the prescribed discharge standards by MPCB.	<ul style="list-style-type: none"> <li>• Adequacy assessment is carried out by VSI, Pune. As per the recommendations, unit has improved their ETP.</li> <li>• It was observed during e-inspection that the Unit has provided anaerobic treatment facility, provision for spray pond overflow collection and conveyance to ETP, additional aerobic tank, carbon filter and flowmeter at ETP inlet.</li> </ul>
	The unit shall prepare and submit a comprehensive irrigation management plan for utilization of treated effluent	<ul style="list-style-type: none"> <li>• The unit has prepared irrigation management plan through VSI, Pune and submitted to CPCB Dehi.</li> </ul>

from ETP in accordance with the notified treated irrigation protocol for sugar industries and ensure compliance of treated effluent loading rate for irrigation	
The unit shall ensure periodic calibration of the analysers as per the Standard Operating Procedure/ recommendations of the supplier and submit the calibration results	<ul style="list-style-type: none"> <li>The unit is required to ascertain once the operation starts.</li> </ul>
The unit shall engage skilled manpower for operation & maintenance of ETP	<ul style="list-style-type: none"> <li>To be ensured by the unit on planning to start operation.</li> </ul>
Improve housekeeping within the plant and dispose stored flyash for reutilization	<ul style="list-style-type: none"> <li>Fair at present but to be ensured by unit once starts operation.</li> </ul>

**3.0 Conclusion:** The unit has taken measures to improve their ETP. The claim made by unit in their compliance statement submitted to CPCB Delhi vide letter dated 30.05.2020 is prima facie found in order. Local MPCB Sub-regional office may be asked to verify the efficacy of ETP operation during plant operation.

  
(Arvind K Jha)  
Scientist 'D', RD (W), Vadodara

  
Shashikant Lokhande  
Scientist 'E', RD, Pune

  
15/7/20  
Reena Satavari  
Scientist 'D', IPC III



ANNEXURE-IV

केन्द्रीय प्रदूषण नियंत्रण बोर्ड 388  
CENTRAL POLLUTION CONTROL BOARD

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

By Speed Post

No.B-873(S) IPC-III/2020-21/

October 14, 2020

To,

M/s. Vikas Sahakari Sakhar Karkhana  
(Sugar and CO-Gen Plant)  
553, 656, Vaishali nagar, Nivali  
Tq. & Dist. Latur  
Maharashtra-413511

**DIRECION UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT,  
1986**

**WHEREAS**, the Central Government has notified the standards for discharge of environmental pollutants from various categories of industries under the Environment (Protection) Act,1986 and the rules framed there under; and

**WHEREAS**, the Ministry of Environment & Forests, Govt. of India, vide notification S.O.157(E) of 27.02.1996 has delegated powers vested under Section 5 of the Environment (Protection) Act,1986 (29 of 1986) to the Chairman, Central Pollution Control Board (CPCB), to issue direction to any industry, Municipal Corporation, Municipal Council, Cantonment Board to any local or other Authority for the violation of emission and effluent standards notified under the Environment (Protection) Rules,1986; and

**WHEREAS**, it is obligatory on the part of industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed thereunder and also to meet the consent conditions granted by State Pollution Control Board (SPCBs) / Pollution Control Committees (PCCs); and

**WHEREAS**, the inspection of the M/s. Vikas SSK Ltd. (Sugar), Vaishali nagar, Nivali Tq. Dist. Latur, Maharashtra (hereafter referred as 'unit') was carried out on 14.03.2019 by the team from CPCB, Regional Directorate, Vadodara; and

**WHEREAS**, the unit was found non-complying w.r.t prescribed discharge norms for the parameters TSS, BOD &COD; and

**WHEREAS**, based on non-compliances found during inspection by the team of CPCB, a closure direction dated 15.04.2019 under section 5 of the Environment (Protection) Act, 1986, was issued to M/s. Vikas SSK Ltd. (Sugar), Vaishali nagar, Nivali Tq. Dist. Latur, Maharashtra and directed to close down all its manufacturing operations and not to restart manufacturing till it complies with the following directions and obtain permission from CPCB:

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'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Tel : 43102030, 22305192, वेबसाइट/Website : www.cpcb.nic.in

*Handwritten signature/initials*

1. The unit should immediately discontinue discharge of effluent not conforming to the notified standards to the ground/irrigation.
2. Unit shall immediately stop discharge of spray pond overflow outside the premises. Entire effluent generated in Sugar Mill shall be channelled to ETP. In no case the effluent should be discharged outside the premises without proper treatment.
3. The unit should ensure operation & maintenance of the ETP so that to achieve the prescribed norms & submit ETP sample analysis report from EPA approval lab.
4. The unit shall install flow meter at all water abstraction points for measuring water consumption & maintain log book for the same.
5. The unit shall maintain the record of operation & maintenance of ETP w.r.t. effluent treated, energy & chemical consumption.
6. The unit shall carry out adequacy assessment of ETP through reputed organisation/institute preferably IIT/VSI/NEERI/NSI & accordingly upgrade its ETP so as to meet the prescribed discharge standards by MPCB.
7. The unit shall prepare and submit a comprehensive irrigation management plan for utilisation of treated effluent from ETP in accordance with the notified treated irrigation protocol for Sugar Industries and ensure compliance of treated effluent loading rate for irrigation.
8. The unit shall ensure periodic calibration of the analyzers as per Standard Operating Procedure/recommendations of the supplier and submit the calibration results.
9. Unit shall ensure to engage skilled manpower for operation & maintenance of ETP.
10. Improve housekeeping within the plant and dispose stored fly ash for reutilization.

**WHEREAS**, the Unit submitted compliance status progressively till 14.07.2020 including adequacy assessment report of VSI, Pune, Completion report on required up gradation of ETP as suggested by VSI in adequacy report and requested for resumption of manufacturing operations; and

**WHEREAS**, the required physical verification of the unit was not possible due to COVID-19 pandemic situations and an e-inspection was carried out by a team of official who initially visited the unit including officials from CPCB-Delhi on 07.09.2020 to assess the status of compliance of CPCB directions dated

Page 2 of 3

15.04.2019 and recommendations made in ETP adequacy assessment report of VSI, Pune; and

**WHEREAS**, the Committee in its meeting held on 09.10.2020 reviewed the compliance made by the unit & verified the supporting documents in line with the agreed criteria and recommended for revocation of closure direction with certain conditions; and

**NOW, THEREFORE**, in view of the above and in exercise of the powers delegated to the Chairman, CPCB under section 5 of the Environment (Protection) Act, 1986, the aforesaid **closure direction** issued to **M/s. Vikas SSK Ltd. (Sugar)** Vaishali Nagar, Nivali, Tq. Dist. Latur, Maharashtra **is hereby revoked** subject to the following conditions:

1. Before commencement of operations, the unit shall obtain valid Consents under the Water Act, 1974 and Air Act, 1981 and Authorization under Hazardous & other Wastes Rules, 2016 from MPCB and industry shall not operate under any circumstances without valid consent orders.
2. The unit should submit performance assessment of the effluent treatment system including analysis of the treated effluent by the same Govt. institute within 60 days from the date of resumption of manufacturing operations.
3. The unit should replace all flexible pipes provided for conveyance of spray pond overflow into ETP with fixed PVC pipes or metal pipes, as agreed by the unit during e-inspection.
4. The unit should ensure periodic calibration of the OCEMS analyzers as per standard operating procedure/ recommendations of supplier and submit the calibration results to CPCB.
5. The unit shall intimate the date of resumption of operations to CPCB and shall be inspected by CPCB/MPCB randomly to verify the compliance within 90 days of resumption of operation.

In case of default in compliance with the above conditions, CPCB will be constrained to initiate appropriate actions against the unit without giving any further notice, in accordance with provisions of the Environment (Protection) Act, 1986.

  
(Shiv Das Meena)  
CHAIRMAN